Sr. No. 9

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

OWP No. 179/2011 IA No. 220/2011

Deccan Charters Ltd.

....Petitioner (s)

Through: - Mr. Inderjeet Gupta, Advocate

V/s

Commissioner/Secretary to Government, Tourism Department and othersRespondent(s)

Through:- None

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER

Learned counsel for the petitioner seeks permission of this Court to withdraw the instant writ petition. His prayer is allowed.

The instant writ petition is, accordingly, *dismissed* as withdrawn along with connected application.

(RAJNESH OSWAL) JUDGE

Jammu 01.05.2020 (Muneesh)